

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2841
TO BE ANSWERED ON 06.08.2015

WAGE RATES UNDER MGNREGS

2841. SHRI PRALHAD JOSHI:
SHRI PANKAJ CHAUDHARY:
SHRI SUNIL KUMAR MONDAL:
SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the rate at which wages are being paid to workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), State/UT-wise;
- (b) whether the Government has released funds to the States timely, if so, the details thereof and if not, the reasons therefor;
- (c) whether huge amount of wages has not been paid to workers of MGNREGS in Kerala;
- (d) the steps taken by the Government in this regard; and
- (e) whether the Government has formulated any policy for providing better facilities to the labourers under MGNREGS to uplift their living standard and if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a): Under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), wages are paid to the workers in accordance with the Schedule of Rates as fixed by the State Governments. Output of a MGNREGA worker is measured and payment is made accordingly. State/UT-wise details of the notified wage rate w.e.f. 1st April, 2015 is given at **Annexure-I**.

(b): Funds for programme implementation are released to the States after verifying the performance, utilisation of funds released, and as per the agreed Labour Budgets. The State/UT-wise details of central release under MGNREGA during the last year and the current year are at **Annexure-II**.

(c): As per the Programme Management Information System (MIS), State/UT-wise details of payment due on account of unskilled wages to MGNREGA workers for 2015-16 (Till 31.07.2015) are given in **Annexure-III**.

(d): In order to ensure timely payment of wages, the Rules have been issued for timely payment of wages under which, it was suggested that clear accountability shall be fixed on the functionaries for timely performance of specific duties leading to payment of wages. All cases of delayed payment attracts a compensation @ 0.05% per day of delay, which is

automatically calculated and paid by the State Government, to be recovered later from the functionary concerned. The Ministry has also initiated Electronic Fund Management System (e-FMS) which directly and electronically credits the respective beneficiary accounts using the core banking system.

(e) Welfare measures under MGNREGA are elaborated in Paragraphs 25 to 28, Schedule II of MGNREGA 2005. The details of such welfare measures for the workers at work places are:

- (i) provision of facilities at the worksite viz. safe drinking water, shade for children and periods of rest, first-aid box with adequate emergency material for treatment of minor injuries at the worksite.
- (ii) provision of child care services at any worksite if the number of children below the age of five years accompanying the women working is five or more.
- (iii) free medical treatment to a person in case of personal injury arising out of and in course of his/ her employment.
- (iv) hospitalisation of the injured worker including accommodation, treatment, medicines and payment of daily allowance which should not be less than half of the wage rate.
- (v) ex-gratia as per entitlements under Aam Aadmi Bima Yojana or as may be notified by Central Government to a person if he/she while employed under the Scheme meets with death or becomes permanently disabled.
- (vi) free medical facility/ ex-gratia to an injured child accompanying a person who is employed under the Scheme.

Annexure-I referred in reply to part (a) of Lok Sabha
Unstarred Question No. 2841 dated 06.08.2015

MGNREGA wage rate		
No	Name of the State	MGNREGA wage rate w.e.f. 1st April, 2015
1	2	3
1	ANDHRA PRADESH	180
2	ARUNACHAL PRADESH	167
3	ASSAM	179
4	BIHAR	162
5	CHHATTISGARH	159
6	GUJARAT	178
7	HARYANA	251
8	HIMACHAL PRADESH	
8a	HIMACHAL PRADESH - Non Scheduled Area	162
8b	HIMACHAL PRADESH - Scheduled Area	203
9	JAMMU AND KASHMIR	164
10	JHARKHAND	162
11	Karnataka	204
12	KERALA	229
13	MADHYA PRADESH	159
14	MAHARASHTRA	181
15	MANIPUR	190
16	MEGHALAYA	163
17	MIZORAM	183
18	NAGALAND	167
19	ODISHA	174
20	PUNJAB	210
21	RAJASTHAN	173
22	SIKKIM	167
23	TAMIL NADU	183
24	TRIPURA	167
25	UTTAR PRADESH	161
26	UTTRAKHAND	161
27	WEST BENGAL	174
28	Goa	208
29	Andaman & Nicobar	228
29a	Andaman	241
29b	Nicobar	196
30	D&N Haveli	181
31	D& Diu	210
32	Lakshadweep	183
33	Puducherry	239
34	Chandigarh	180
35	Telangana	

Annexure-II referred in reply to part (b) of Lok Sabha
Unstarred Question No. 2841 dated 06.08.2015

No	State	Central fund released	
		2014-15	2015-16 till 20/07/2015
1	ANDHRA PRADESH	290314.10	225214.38
2	ARUNACHAL PRADESH	2704.16	909.27
3	ASSAM	50023.46	19771.97
4	BIHAR	95968.24	102412.26
5	CHHATTISGARH	150570.49	68508.74
6	GUJARAT	35442.93	19416.21
7	HARYANA	16715.29	5741.22
8	HIMACHAL PRADESH	35542.86	18646.32
9	JAMMU AND KASHMIR	52171.08	24090.41
10	JHARKHAND	72433.41	45618.17
11	KARNATAKA	171687.07	34935.53
12	KERALA	158758.02	36770.52
13	MADHYA PRADESH	245163.12	136084.08
14	MAHARASHTRA	79951.77	83159.00
15	MANIPUR	21997.13	6036.22
16	MEGHALAYA	27785.90	22182.56
17	MIZORAM	11141.23	3784.77
18	NAGALAND	11305.27	17707.80
19	ODISHA	103530.34	77055.68
20	PUNJAB	18948.18	11754.35
21	RAJASTHAN	297609.87	185553.06
22	SIKKIM	7386.41	2099.49
23	TAMIL NADU	378180.33	202890.49
24	TELANGANA	191996.00	180421.02
25	TRIPURA	63662.48	18588.93
26	UTTAR PRADESH	251341.40	110305.74
27	UTTARAKHAND	28636.22	16834.67
28	WEST BENGAL	374495.29	188080.21
29	ANDAMAN AND NICOBAR	1301.94	519.74
30	DADRA & NAGAR HAVELI	0.00	0.00
31	DAMAN & DIU	0.00	0.00
32	GOA	137.95	0.00
33	LAKSHADWEEP	45.06	11.85
34	PUDUCHERRY	739.69	324.02
35	CHANDIGARH	0.00	0.00
	Total	3247686.69	1865428.68

Annexure-III referred in reply to part (c) of Lok Sabha
Unstarred Question No. 2841 dated 06.08.2015

FY: 2015-16 till 31/07/2015(Rs. In lakh)

No.	States	Liability (unskilled wage)
1	ANDHRA PRADESH	3521.45
2	ARUNACHAL PRADESH	1054.31
3	ASSAM	1082.25
4	BIHAR	8534.17
5	CHHATTISGARH	9303.25
6	GOA	20.03
7	GUJARAT	739.44
8	HARYANA	954.22
9	HIMACHAL PRADESH	868.47
10	JAMMU AND KASHMIR	566.45
11	JHARKHAND	2589.37
12	KARNATAKA	2278.48
13	KERALA	16964.89
14	MADHYA PRADESH	4635.25
15	MAHARASHTRA	2351.62
16	MANIPUR	623.92
17	MEGHALAYA	621.00
18	MIZORAM	186.47
19	NAGALAND	9847.72
20	ODISHA	3474.62
21	PUNJAB	3574.22
22	RAJASTHAN	9421.00
23	SIKKIM	412.51
24	TAMIL NADU	8298.92
25	TELANGANA	3382.30
26	TRIPURA	3128.64
27	UTTAR PRADESH	21953.06
28	UTTARAKHAND	940.02
29	WEST BENGAL	20549.72
30	ANDAMAN AND NICOBAR	45.01
31	DADRA & NAGAR HAVELI	NR
32	DAMAN & DIU	NR
33	LAKSHADWEEP	0.00
34	PUDUCHERRY	63.20
	Total	141985.98

NR=Not Reported

